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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **W.P.(C) 6632/2012, CM APPL. 17494/2012**

INDIAN COMMERCIAL PILOTS ASSOCIATIONPetitioner

Through: Mr. Sanjoy Ghose, Sr. Adv. with Mr. Bharat Gupta, Mr. Rohan Mandal, Advs.

versus

UOI AND ORSRespondents

Through: Ms. Aishwarya Bhatti, ASG with Ms. Anjana Gosain, Mr. Karan Grewal, Ms. Nippun Sharma, Advs. for DGCA with Mr. Pavan Malviya, Deputy Director, Mr. Ravinder Singh Jamwal, Director(Ops), Mr. Himanshu Srivastava, AD(Ops), Capt. Lokesh Rampal
Mr. Rajiv Nayyar, Sr. Adv. with Ms. Rukhmini Bobde, Mr. Azeem Samuel, Mr. Amit Kumar Mishra, Mr. Akhil Kulshreshtha, Mr. Shivam Goel, Advs. for R-2 & 3

+ **W.P.(C) 9721/2019, CM APPL. 40106/2019, CM APPL. 64973/2023, CM APPL. 27136/2024, CM APPL. 73851/2024**

INDIAN PILOTS GUILDPetitioner

Through: Mr. Vivek Kohli, Sr. Adv. with Ms. Neetika Bajaj, Mr. Siddhant Puri, Ms. Vasudha Chadha, Advs.

versus

DIRECTOR GENERAL OF CIVIL AVIATION AND ANR.

.....Respondents

Through: Ms. Aishwarya Bhatti, ASG with Ms. Anjana Gosain, Mr. Karan Grewal, Ms. Nippun Sharma, Advs. for DGCA with Mr. Pavan Malviya,



Deputy Director, Mr. Ravinder Singh
Jamwal, Director(Ops), Mr.
Himanshu Srivastava, AD(Ops),
Capt. Lokesh Rampal
Mr. Rajiv Nayyar, Sr. Adv. with Mr.
Azeem Samuel, Mr. Amit Kumar
Mishra, Mr. Akhil Kulshreshtha, Mr.
Shivam Goel, Advs. for R-2 & 3
Mr. Sanjoy Ghose, Sr. Adv. with Mr.
Bharat Gupta, Mr. Rohan Mandal,
Advs. for Intervenor

+ **W.P.(C) 616/2023, CM APPL. 2431/2023, CM APPL. 61158/2023,
CM APPL. 64976/2023**

FEDERATION OF INDIAN PILOTS

.....Petitioner

Through: Mr. Trideep Pais, Sr. Adv. with Mr.
Joseph Pookkatt, Mr. Nilesh Sharma
and Mr. Dhawesh Pahuja, Ms. Saloni
Ambastha, Advs.

versus

DIRECTOR GENERAL OF CIVIL AVIATIONRespondent

Through: Ms. Aishwarya Bhatti, ASG with Ms.
Anjana Gosain, Mr. Karan Grewal,
Ms. Nippun Sharma, Advs. with Mr.
Pavan Malviya, Deputy Director, Mr.
Ravinder Singh Jamwal,
Director(Ops), Mr. Himanshu
Srivastava, AD(Ops), Capt. Lokesh
Rampal

CORAM:

HON'BLE MS. JUSTICE TARA VITASTA GANJU

ORDER

24.02.2025

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CM APPL. 11068/2025 [For condonation of delay] in W.P.(C) 616/2023

1. This is an Application filed by the Respondent seeking condonation of



delay of 7 days in filing the requisite Affidavit.

2. Learned Counsel for the Petitioner submits that they have no objection if the prayers in the present Application are allowed.

3. Accordingly, the delay is condoned. The present Application is allowed.

W.P.(C) 6632/2012

W.P.(C) 9721/2019

W.P.(C) 616/2023

4. Learned ASG appearing for the Respondents submits that the Affidavit as was directed by the Court on 23.01.2025 has since been filed on 19.02.2025. The Affidavit states that so far as concerns the rolling out of the Civil Aviation Requirements Section 7 Part III [CAR 2024], 15 Clauses, as set out in paragraph 5 of the Affidavit, shall be implemented by 01.07.2025 while the remaining 7 Clauses, as set out in Annexure R-1 to the Affidavit, will be rolled out/implemented on or before 01.11.2025.

5. Learned Counsel for the Respondents, on instructions, further submit that the implementation of CAR 2024 will commence from 01.07.2025.

6. The Respondents are bound down to the timelines as set out in their Affidavit dated 19.02.2025.

7. Learned Counsel for the Respondents submit that in view of the Affidavit, nothing further survives in the present Petitions.

8. Learned Senior Counsel for the Petitioners request for some time to take instructions.

9. Mr. Rajiv Nayyar, learned Senior Counsel appearing on behalf of Respondent Nos.2 and 3 in W.P.(C) 6632/2012 and W.P.(C) 9721/2019 also requests for some time to take instructions.



10. At their request, list on 01.04.2025 at 4:15 PM.
11. The parties shall act based on the digitally signed copy of the order.

TARA VITASTA GANJU, J

FEBRUARY 24, 2025/jn